

Twelfth Lok Sabha

Session : 2

Date : 04-07-1998

Participants : [Rao Shri Nadendra Bhaskara](#)

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Title : Demands the Prime Minister to acquaint the House about the continuance of Shri Suresh Prabhu in the cabinet after issuing the non-bailable arrest warrant against him by a Judicial Magistrate of Ernakulam, Kerala.

SHRI NADENDLA BHASKARA RAO (Khammam): Sir, with your permission, I would raise an important matter here.

A First Class Judicial Magistrate of Ernakulam has issued a non-bailable arrest warrant to a Union Minister named Shri Suresh Prabhu. the Prime Minister is here. I want to know whether he is continuing in the Cabinet or whether he has resigned...*(Interruptions)*... Or has he surrendered before that First Class Judicial Magistrate? These are the three points on which I would like the Prime Minister to respond. Sir, has he allowed him to continue in the Cabinet? This is a very serious matter. A non-bailable arrest warrant has been issued against a Central Minister. Has the Prime Minister dismissed him or is he continuing in the Cabinet?... *(Interruptions)*

MR. SPEAKER : Nothing will go on record except what Shri Chaman Lai Gupta is saying.

(Interruptions)'

MR. SPEAKER : Shri Rao, you have already mentioned your point. Please take your seat.

(interruptions)]^_____

* Not Recorded.

[Translation]

SHRI CHAMAN LAL GUPTA (Udampur) : Mr. Speaker, Sir, i want to make a submission about the situation prevailing in my constituency ...*(Interruptions)*

[English]

SHR! NADENDLA BHASKARA RAO : Is he continuing as a Minister? Or, has he surrendered before the First Class Magistrate?...*(Interruptions)*

MR. SPEAKER : I have allowed Shri Chaman Lai Gupta. Shri Jos, please take your seat.

(Interruptions)

MR. SPEAKER : No, no; please take your seat. Shri Nadendra Bhaskara Rao has already mentioned it.

(Interruptions)

MR. SPEAKER : Shri Chaman Lai Gupta, what is your submission?

[Translation]